

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW**

**Civil Contempt Petition No.37 of 2013**

**In**

**Original Application No.22/2010**

**This the 26<sup>th</sup> Day of November 2013**

**Hon'ble Mr. Navneet Kumar, Member (J)**

**Hon'ble Ms. Jayati Chandra, Member (A)**

Pawan Kumar Singh, Aged about 22 years, S/o Late Satyendra Bahadur Singh, Resident of Village-Bandipur, Post-Sarkoni, District-Jaunpur.

**-Applicant.**

**By Advocate: Sri. S.K. Singh.**

**Versus.**

1. Sri A.K. Purwar, The Chief General Manager, Bharat Sanchar Nigam Limited, U.P. (East), Lucknow.
2. Sri S.S. Sachan, The District Manager, Door Sanchar, Rai Bareily.

**-Respondents**

**By Advocate: -x-.**

**O R D E R (Dictated in open Court)**

**By Mr. Navneet Kumar, Member (J)**

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 20.04.2012 passed in O.A.No.22/2010 & O.A.No.148/2012 by virtue of which the Tribunal has directed as under:-

*"In view of facts and circumstances mentioned above, it is directed that the applicants in O.A.22/2010 may be allowed to submit their application in the prescribed proforma within one month from the date of production of this order before the competent authority who will consider it in stipulated period. It is accordingly ordered that the application in prescribed format so submitted by the applicant will be considered by the competent authority as per the rules within a period of three months from the date of submission of such application."*



2. The learned counsel for the applicant submitted at the Bar that the order passed by the Tribunal has already been complied with and nothing requires to be adjudicated in the present C.C.P. and accordingly C.C.P. is dismissed. No order as to costs.

*J. Chandra*  
**(Ms. Jayati Chandra)**  
**Member (A)**

*Navneet Kumar*  
**(Navneet Kumar)**  
**Member (J)**

Amit/-